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# Assam Sales Tax (Amendment) Act, 1971 07 of 1972

[27 January 1972]

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# Assam Sales Tax (Amendment) Act, 1971 07 of 1972

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#### **PREAMBLE**

An Act further to amend the Assam Sales Tax Act, 1947 Whereas it is expedient further to amend the Assam Sales Tax Act, 1947 (Assam Act XVII of 1947), hereinafter called the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Twenty-second Year of the Republic of India as follows:--

# 1. Short title, extent and commencement :-

- (1) This Act may be called the Assam Sales Tax (Amendment) Act, 1971.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

## 2. Insertion of new Section 3A in Assam Act XVII of 1947 :-

After Section 3 of the principal Act, the following shall be inserted as Section 3A, namely;--

- 3A. "Surcharge on sales.
- (1) Subject to the provisions of this Section, every dealer, liable to pay tax under Section 3, shall be liable to pay, in addition to such tax and any other dues payable under any law for the time being in force, a surcharge, hereinafter referred to as Sales Surcharge, on

his Sales.

(2) The rate of Sales Surcharge on any sale shall be one per centum of the amount of tax payable under this Act in respect of the said sale:

Provided that this Surcharge shall not apply in respect of goods declared to be of special importance under Section 14 of the Central Sales Tax Act, 1956 (Central Act 74 of 1956) if the ceiling rates as prescribed under Section 15(A) of the aforesaid Act has been reached:

Provided further that the amount of Sales Surcharge payable by a dealer for any return period as prescribed under sub-section (1) of Section 16 shall be rounded-off to the nearest rupee.

- (3) The Sales Surcharge shall be payable as if it were a tax under Section 3, and the provisions of this Act including the rules thereunder but not including the proviso to sub-section (1) of Section 4 and subsection (2) of Section 37A of this Act shall accordingly apply; and the authorities for the time being empowered to collect and enforce payment of the said tax under Section 3 shall, unless otherwise provided for by or under this Act, within their respective jurisdiction for the purpose of the said tax accordingly collect and enforce payment of the Sale Surcharge:
- Provided that the State Government may, for facilitating implementations, by notification in the Official Gazette, direct that in any case or class of cases the provisions of this Act including the rules thereunder shall apply subject to such indications not inconsistent with the provisions of this section and as may be specified in such notification.
- (4) Notwithstanding anything contained in subsection (3), the State Government may make rules generally for securing the payment of the Sales Surcharge and carrying into effect the provisions of subsections (1) and (2) and in particular for ensuring the proper maintenance and rendering of accounts of the Sales Surcharge".

### 3. Repeal and saving :-

- (1) The Assam Sales Tax (Amendment) Ordinance, 1971 (Assam Ordinance IX of 1971) is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the Assam Sales Tax (Amendment) Ordinance, 1971 shall be deemed to have been done or taken under this Act as if this Act has commenced on the fourth day of December, 1971 (the date of promulgation of the Ordinance).